

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES “SMC-II” : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

ITA.No.5709/Del./2019
Assessment Year 2014-2015

Smt. Garima Gupta, Delhi—110063 PAN ARDPG7811R C/o. Shri Kapil Goel, Advocate, F-26/124, Sector-7, Rohini, Delhi-085.	vs.	The Income Tax Officer, Ward 42(3), New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Kapil Goel, Advocate
For Revenue :	Shri Farhat Khan, Sr. D.R.

Date of Hearing :	11.02.2021
Date of Pronouncement :	11.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-34, New Delhi, Dated 29.04.2019, for the A.Y. 2014-2015.

2. Learned Counsel for the Assessee seeks permission to withdraw the appeal because assessee has opted to settle the issues involved in Assessee's appeal in VIVAD SE VISHWAS SCHEME, 2020 and requisite Form No.3 have been issued in favour of the assessee.

3. In view of the above, appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court.

(B.R.R. KUMAR)
ACCOUNTANT MEMBER
Delhi, Dated 11th February, 2021
VBP/-
Copy to

(BHAVNESH SAINI)
JUDICIAL MEMBER

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-II' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.